## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 185/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Vishal Vinodbhai Matadar

V/s.

Anil Tradecom Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mannish T. Parline lawyer Petitioner M.A. Rrune

2. SHRIRAJ KHAMBETE Z AD19

WITH RAHEEL PATEL

FOR NANADATI 1830

Respectively

## <u>ORDER</u>

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner. Learned Advocate Mr. Shriraj Khambete with Learned Advocate Mr. Raheel Patel i/b. Nanavati Associates present for Respondent.

Learned Counsel appearing for respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of December, 2017.